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"I am directed to inform Rajya Sabha that the Bar Councils (Validation of State Laws) Bill, 1955, which was passed by Rajya Sabha at its sitting held on the 8th December, 1955, has been passed by Lok Sabha at its sitting held on the 18th February, 1956, with the following amendments:—

Enacting Formula

(1) Page 1, line 1,—for 'Sixth Year' substitute 'Seventh Year'

Clause 1

(2) Page 1, line 4,---for '1955' substitute '1956'

2. I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 158 of the Rules of Procedure and Conduct of Business in Lok Sabha with the request that the concurrence of Rajya Sabha to the said amendments be communicated to Lok Sabha."

Sir, I lay the Bar Councils (Validation of State Laws) Bill, 1955, on the Table.

PAPERS LAID ON THE TABLE

MINISTRY OF INFORMATION AND BROAD-CASTING NOTIFICATION

PARLIAMENTARY SECRE-Тне TARY TO THE MINISTER FOR INFOR-MATION AND BROADCASTING (SHRI G. RAJAGOPALAN): Sir, I beg to lay on the Table, under sub-section (3) of section (8) of the Cinematograph Act, 1952, a copy of the Ministry of Information and Broadcasting Notification S.R.O. No. 3740 20th dated the 1955. making further December. amendments to the Cinematograph (Censorship) Rules, 1951. [Placed in the Library. See No. S-4|56.]

1. Report of the Tariff Commission on the retention Prices of steel and Government Resolution

2. MINISTRY OF COMMERCE AND INDUSTRY NOTIFICATION

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAP): Sir, I lay

on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) Report of the Tariff Commission on the retention prices of Steel produced by the Tata Iron and Steel Company Limited and the Indian Iron and Steel Company Limited.

(ii) Government Resolution No. SC(A)-2(149)|55, dated the 1st February, 1956.

[Placed in the Library. See No. S-9|56 for (i) and (ii).]

Sir, I lay on the Table a copy each of the following Notifications issued by the Ministry of Commerce and Industry under section 18A of the Industries (Development and Regulation) Act, 1951:—

- (i) Notification S.R.O. No. 3436 IDRA|18A|1|55, dated the 8th November, 1955, appointing an Authorised Controller in respect of the Maheshwari Khetan Sugar Mills Limited, Ramkola, District Deoria. [Placed in the Library. See No. S-33|56.]
- (ii) Notification S.R.O. No. 3437] IDRA|18A|2|55, dated the 8th November, 1955, appointing an Authorised Controller in respect of the Ishwari Kehtan Sugar Mills Limited, Lakshmiganj, District Deoria. [Placed in the Library. See No. S-34|56.]
- (iii) Notification S.R.O. No. 3440 IDRA|18A|5|55, dated the 9th November, 1955, appointing an Authorised Controller in respect of the Vishnu Pratap Sugar Works Limited, Khadda, District Deoria. [Placed in the Library See No. S-35|56.]
- (iv) Notification S.R.O. No. 3564-IDRA|18A|3|56, dated the 25th November, 1955, appointing an Authorised Controller in respect of the Padrauna Raj Krishna Sugar Works Limited, Padrauna, District Deoria. [Placed in the Library. See No. S-36/56.1

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- (v) Notification S.R.O. No. 3565-IDRA|18A|4|55, dated the 25th November, 1955, appointing an Authorised Controller in respect of the Jagdish Sugar Mills Limited, Kathkuiyan, District Deoria. [Placed in the Library. See No. S-37|56.]
- STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS.

THE MINISTER FOR PARLIA-MENTARY AFFAIRS (SHRI SATYA-NARAYAN SINHA): Sir, I lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the sessions shown against each:—

- (i) Statement No. II Eleventh Session, 1955.
- (ii) Statement No. IV Tenth Session, 1955.
- (iii) Statement No. VII Ninth Session, 1955.
- (iv) Statement No. IX Eighth Session, 1954.
- (v) Statement No. XX Sixth Session, 1954.
- (vi) Statement No. XXIII Fifth Session, 1953.
- (vii) Supplementary Statement No. XXI Fourth Session, 1953.
- (viii) Supplementary Statement No. XXVII Third Session, 1953.

[See Appendix XII]. Annexure Nos. 14—21 for (1) to (viii).]

ANNUAL REPORTS AND AUDIT REPORTS ON THE ACCOUNTS OF D.V.C. FOR 1952-53 and 1953-54.

THE MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, on behalf of Shri Gulzari Lal Nanda, I beg to lay on the Table a copy each of the following Reports under sub-section (5) of section 45 of the Damodar Valley Cor-**Boration** Act, 1948:—

- (i) Annual Report of the Damodar Valley Corporation for the year 1952-53 [Placed in the Library See No. S-15|56.] together with the Audit Report on the accounts of the Corporation for the year 1952-53. [Placed in the Library. See No. S-16|56.]
- (ii) Annual Report of the Damodar Valley Corporation for the year 1953-54 [Placed in the Library. See No. S-17|56.] together with the Audit Report on the accounts of the Corporation for the year 1953-54. [Placed in the Library. See No. S-18|56.]

ELECTION COMMISSION'S REPORT ON THE RESULTS OF BYE-ELECTIONS

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): Sir, I lay on the Table a copy of a report prepared by the Commission on the results of bye-elections held since the First General Elections 1951-52 up to the 31st July, 1955. [Placed in the Library. See No. S-31|56.]

MINISTRY OF REHABILITATION NOTIFICATION

PARLIAMENTARY THE SECRE-TARY TO THE MINISTER FOR INFOR-MATION AND BROADCASTING (SHRI G. RAJAGOPALAN): Sir. on behalf of Shri J. K. Bhonsle, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Ministry of Rehabilitation Notification S.R.O. No. 31|R. Amdt. III, dated the 31st December, 1955, making certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in the Library. See No. S-46[56.]

MINISTRY OF COMMUNICATIONS NOTIFICATIONS

THE MINISTER IN THE MINISTRY OF COMMUNICATIONS (SUPI RAJ BAHADUR): Sir, I lay on the Table a copy each of the following Notifica-